

ITEM NO.1501

COURT NO.11

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 247/2011

H.D.SUNDARA & ORS.

Appellant(s)

VERSUS

STATE OF KARNATAKA

Respondent(s)

(IA No. 71417/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 26-09-2023 This matter was called on for pronouncement
of judgment today.

For Appellant(s)

Mr. Prakash Ranjan Nayak, AOR

For Respondent(s)

Mr. Shubhranshu Padhi, AOR

Hon'ble Mr. Justice Abhay S.Oka pronounced the Reportable judgment of the Bench comprising His Lordship and Hon'ble Mr. Justice Sanjay Karol.

The appeal is allowed in terms of the signed Reportable judgment.

Unless the appellants are required to be detained in custody in connection with some other case, they shall be forthwith set at liberty.

Accused no.6 died during the pendency of the trial. The accused no.1 - appellant no.1 and accused no.7 - appellant no.7 died during the pendency of this appeal. Counsel for the appellants has filed I.A. No. 71417 of 2023 - application for permission to file additional documents. Annexure A-1 and A-2 are copies of the Death

Certificates of appellant no.1 and appellant no.7 respectively. The said application is allowed and the Cause Title stands modified accordingly. Formal amendment to the Cause Title be carried out accordingly. The appeal stands abated as regards these two appellants.

Pending application, if any, also stands disposed of.

(Anita Malhotra)

AR-CUM-PS

(Signed Reportable judgment is placed on the file.)

(AVGV RAMU)

Court Master